

MINISTRY OF FINANCE**(Department of Revenue)**

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 12th June, 2025

(INCOME TAX)

S.O. 2576(E).—In exercise of the powers conferred by clause (48) of section 2 of the Income-tax Act, 1961 (43 of 1961), read with clause (ii), clause (iii) and clause (v) of sub-rule (3) and sub-rule (6) of rule 8B of the Income-tax Rules, 1962, the Central Government hereby specifies the bond with the following particulars as zero coupon bond for the purposes of the said clause (48) of section 2 of the said Act, namely :-

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| (a) name of the bond | - Zero Coupon Bond of The National Bank for Agriculture and Rural Development (NABARD) |
| (b) period of life of the bond | - Ten years eleven months thirteen days |
| (c) the time schedule of the issue | - To be issued on or before the 31 st day of March 2027 of the bond |
| (d) the amount to be paid on maturity
or redemption of the bond | - Rs.19,500 crores |
| (e) the discount | - Rs. 10,349.625 crores |
| (f) the number of bonds to be issued | - 19.50 lakhs |

[Notification No. 56 /2025/ F.No.300164/4/2024-ITA-1]

MEENAKSHI SINGH, Dy. Secy.